

(c) whether State Government have proposed to include the project in the core of the Third Five Year Plan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The following schemes including Kalinadi scheme, are under consideration.

- (i) Sharavathy Stage-III (9th and 10th Generating units).
- (ii) Sharavathy Tailrace.
- (iii) Kalinadi.

(b) The installed capacity of Kalinadi project will be 755 MW, and estimated cost Rs. 85.0 crores.

(c) The Kalinadi is a Third Plan scheme. It is under investigation. Power projects included in Third Five Year Plan have not been classified into core and non-core ones as was done in the Second Plan.

Delhi Slum Clearance Scheme

1555. **Shri P. C. Borooah:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have built a number of houses and shops in Delhi under the Delhi Slum Clearance Scheme which can be bought by slum dwellers on an instalment basis;

(b) if so, the number built so far; and

(c) the action taken for the allotment of these houses/shops?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) The Scheme so far covers only houses.

(b) and (c).

	Units con-structed	Units allotted	Units sold
Houses	6117	5327	514*
Shops	106	60	..

*All on instalments.

12.20 hrs.

RE: RESIGNATION OF MEMBERS

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं एक जानकारी चाहता हूँ। साथ ही साथ आप का मार्गदर्शन भी चाहता हूँ। इस सदन के एक माननीय सदस्य श्री जयपाल सिंह का क्या कोई त्यागपत्र आया है? अगर त्यागपत्र नहीं आया तो क्या इस सदन का कोई सदस्य किसी राज्य का मंत्री हो सकता है जब तक कि वह त्यागपत्र न दे दे?

अध्यक्ष महोदय : पता ले कर अभी आप को मैं बता दूंगा।

12.20½ hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(i) a copy each of the following papers:—

(a) Scheme for the amalgamation of the Bank of Alagapuri Limited with the Indian Bank Limited published in Notification No. S.O. 2019 dated the 10th August, 1963, under sub-section (11) of Section 45 of the Banking Companies Act, 1949. [Placed in Library. See No. LT-1637/63].

(b) Notification No. G.S.R. 1389 dated the 24th August, 1963 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1638/63.]

(c) Notification No. G.S.R. 1391 dated the 24th August, 1963 containing corrigendum to Notification No. G.S.R. 755 dated the 4th May, 1962, under section 159 of the Customs Act, 1962 and section 38 of the Central

[Shri B. R. Bhagat]

Excises and Salt Act, 1944. [Placed
in Library, See No. LT-1639|63].

(ii) a copy each of the following
Notifications under section 38 of the
Central Excises and Salt Act, 1944

(a) The Central Excise (Seventeenth
Amendment) Rules, 1963 published
in Notification No. G.S.R. 1386
dated the 24th August, 1963.

(b) The Central Excise (Eighteenth
Amendment) Rules, 1963 published
in Notification No. G.S.R. 1388 dated
the 24th August, 1963. [Placed in
Library, see No. LT-1640|63].

SUPER PROFITS TAX RULES

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table—

(i) List of concerns who, on references to Government, have been informed during the year 1962-63 that the concession under section 56A of the Indian Income Tax Act, 1922 [Section 99(1) (iv) of the Income Tax Act, 1961] would be available in respect of the dividends distributed by them to their company shareholders.

[Placed in Library. See No. LT-1641|63].

(ii) The Super Profits Tax Rules, 1963 published in Notification No. S.O. 2440 dated the 23rd August, 1963, under subsection (3) of section 26 of the Super Profits Tax Act, 1963.

[Placed in Library. See No. LT-1642|63].

RULES UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) Act, 1954

The Deputy Minister in the Ministry of Welfare, Housing and Rehabilitation (Shri P. S. Naskar): Sir, I beg to lay on the Table a copy each

of the following Rules under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:

(i) The Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1963 published in Notification No. G.S.R. 1317 dated the 10th August, 1963.

(ii) The Displaced Persons (Compensation and Rehabilitation) Seventh Amendment Rules, 1963 published in Notification No. G.S.R. 1399 dated the 24th August, 1963.

[Placed in Library, see No. LT-1643|63].

12.23 hrs.

MOTION RE:

REPORT OF LIFE INSURANCE CORPORATION

Dr. L. M. Singhvi (Jodhpur): Sir, I beg to move:

“That this House takes note of the Annual Report of the Life Insurance Corporation of India for the year ended 31st December, 1961 along with the Audited Accounts, laid on the Table of the House on the 10th November, 1962.”

Mr. Speaker: Before the discussion starts, let us fix some time-limit for speeches. The time allotted for this subject is two hours. Would he be satisfied with twenty minutes?

Dr. L. M. Singhvi: I would like to have thirty minutes.

Mr. Speaker: Since there are a large number of hon. Members wanting to participate in this debate, I will give him twenty-five minutes.

Dr. L. M. Singhvi: I shall try to compress it within twenty-five minutes.

Sir, it is my privilege to welcome Shri T. T. Krishnamachari once again to this portfolio of finance, under which life insurance comes. It is my